

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 644/TT/2020

- Subject** : Petition for determination of transmission tariff of 2019-24 period for one no. of asset under “Northern Region System Strengthening Scheme-XXX” in Northern Region.
- Date of Hearing** : 26.10.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for determination of transmission tariff of 2019-24 period for Singrauli-Allahabad 400 kV S/C line along with associated bays at both ends including 1X50 MVAR Line Reactor at Allahabad end under “Northern Region System Strengthening Scheme-XXX” in Northern Region.
 - b. The transmission asset was put under commercial operation on 26.10.2019.
 - c. COD, RLDC, CEA and CMD certificates regarding the instant asset have been submitted along with the present petition.
 - d. Earlier the Petitioner had filed Petition No. 370/TT/2018 in respect of the instant asset. Since the instant asset was not commissioned then, the



Commission in order dated 15.7.2019 in Petition No. 370/TT/2018 directed the Petitioner to file a fresh petition after COD of the asset.

e. Investment Approval, RCE, SCM and NRPC details have also been filed along with the present petition.

f. There is time over-run of 1239 days and detailed justification for time over-run along with implementation schedule has been given in the instant petition. The main reasons for delay were RoW issues which started in November 2014 and ended in September 2019.

g. Cost variation between the approved apportioned cost and completion cost is on account of higher compensation based on orders of various statutory authorities, increase in the number of towers from 422 to 435, change in cost of award etc. and the same have been mentioned in Form-5.

h. Details of Additional Capital Expenditure (ACE) during 2019-24 period have been submitted.

i. Reply to Technical Validation letter has been filed vide affidavit dated 15.9.2021.

j. In RLDC trial run certificate of the transmission asset, it has been mentioned that only 154.529 km is constructed, out of which 60.322 km is basically strung on the existing Singrauli-Kanpur double circuit line.

k. O&M Expenses have been claimed for single circuit line of 214.851 km consisting of 154.529 km single circuit new line and 60.322 km of existing Singrauli-Kanpur line earlier covered in Singrauli TPS in Petition No. 209/TT/2020. The Petitioner has prayed that O&M Expenses from 26.10.2019 for single circuit line which was claimed in Singrauli TPS covered in Petition No. 209/TT/2020 for 60.322 km may be stopped and adjustment of the same may be done in the tariff of the instant petition and in Petition No. 209/TT/2020 wherein order has already been reserved.

l. No reply has been received from any of the Respondents.

3. The Commission directed the Petitioner to submit Form-12 for the instant asset on or before 17.11.2021. The Commission further directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.

4. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

